

[Shri T. N. Singh]

tion 619A of the Companies Act, 1956; and

- (b) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-3314/64].

- (ii) Report of Shri B. Mukerji in respect of the fire in the Heavy Machine Building Plant of the Heavy Engineering Corporation Ltd. Ranchi, on the 29th January 1964. [Placed in Library. See No. LT-3315/64].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. E. Chavan): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) GSR 1400 dated the 22nd September 1964;
- (ii) The Andhra Pradesh Coarse Rice (Maximum Prices) Second Amendment Order, 1964, published in Notification No. GSR 1402 dated the 24th September, 1964; and
- (iii) The Andhra Pradesh Coarse Rice (Maximum Prices) Third Amendment Order, 1964, published in Notification No. GSR 1404 dated the 25th September, 1964.

[Placed in Library. See No. LT-3317/64].

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. E. Pattabhi Raman): I beg to lay on the Table a copy of the Annual

Report of the Registrar of Newspapers of India, 1964 (Part II). [Placed in Library. See No. LT-3318/64].

13.15 hrs.

MINUTES OF PARLIAMENTARY COMMITTEES

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

Shri Krishnamoorthy Rao (Shimoga): I beg to lay on the Table the Minutes of the sittings (46th to 49th) of the Committee on Private Members' Bills and Resolutions held during the current session.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Shri Khadilkar (Khed): I beg to lay on the Table the Minutes of the Tenth sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

FINANCIAL COMMITTEES (1963-64)—A REVIEW

Secretary: Sir, I lay on the Table a copy of "Financial Committees (1963-64)—a Review".

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th September,

1964, agreed without any amendment to the Kerala State Legislature (Delegation of Powers) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 24th September, 1964."

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 1st October, 1964:—

- (1) The High Court Judges (Conditions of Service) Amendment Bill, 1964; and
- (2) The Legal Tender (Inscribed Notes) Bill, 1964.

13.17 hrs.

LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in their Tenth Report have recommended that leave of absence be granted to the following six Members for the periods indicated in the Report:—

1. Shri Motilal Kundanmal Firodia
2. Shri R. Kanakasabai
3. Shri Muzaffar Husain
4. Chaudhury Brahm Prakash
5. Shri Priya Gupta, and
6. Shri Maheswar Naik.

The Committee have also recommended that the absence of Shri B. P. Maurya for the period indicated in the Report may be condoned.

I take it that the House agrees with the recommendations of the Committee.

1324 (A) LSD—6.

Some Hon. Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): With your permission, I would like to make a short statement. It is in connection with an assurance given.

Mr. Speaker: Shri Bhakt Darshan may first make his statement.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 1328, DATED 6-5-1964

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): While replying to a supplementary question asked by Shri Indrajit Gupta, the Deputy Minister of Education stated as below:—

"The hon'ble Member may be correct in his estimate; but, as far as I know, these camps are restricted only to foreign students. That is a fact."

The correct position is that Indian Council for Cultural Relations takes care to see that some Indian students are also admitted to our Summer Camp; so that there is no segregation of foreign students and the Indian and foreign students come to know each other better.

STATEMENT RE DEATH OF SCHOOL CHILDREN IN ANDHRA PRADESH

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): On behalf of Shri M. C. Chagla, I make the following statement:

After the Education Minister made his last statement on this tragic incident before this House, Government have received from the Andhra Pra-